# <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 188 OF 2017 & IA NOS. 446 & 447 OF 2017

Dated: 9<sup>th</sup> October, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of: M/s Barmer Lignite Mining Company Ltd				Appellant(s)
Rajasthan Electricity Regulatory	Con	nmission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Aman Anand Mr. Aman Dixit		
Counsel for the Respondent(s)	:	Mr. R. K. Mehta Ms. Himanshi Andley for R-′	1	
		Mr. P. N. Bhandari for R-2 to	o 4	

## <u>ORDER</u>

IA No. 447 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Mr. R.K. Mehta appears on behalf of Respondent No.1 and Mr. P.N. Bhandari appears on behalf of Respondent Nos. 2 to 4 and they seek four weeks time to file reply. They may file the same on or before 07.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 07.12.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson